

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

O.A.1350/88.

Date of decision: 14.10.1993

✓ P.S. Verma & Ors.

Petitioners.

Versus

Union of India & Ors.

Respondents.

O.A.1351/88.

Satish Chandra & Ors.

Petitioners.

Versus

Union of India & Ors.

Respondents.

O.A. 1347/88.

R.S. Sharma & Ors.

Petitioners.

Versus

Union of India & Ors.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioners.

Shri S.K. Bisaria,
Counsel.

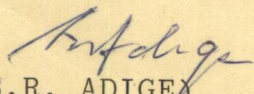
For the respondents.

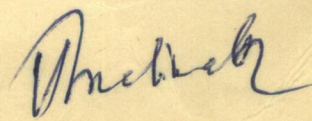
Mrs. Avnish Ahlawat,
Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

In view of the judgement of the Tribunal in O.A. 423/87 and connected cases, decided on 10.9.1993, these three cases have to be allowed and the impugned order dated 6.7.1988 has to be quashed. It is ordered accordingly. As the petitioners are already receiving the allowances, there is no further direction called for. No costs.


(S.R. ADIGE)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

'SRD'